

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1270 of 2021**

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1. Shyam Bihari Singh		
2. Ghanshyam Singh		
3. Sateyndra Prasad Singh	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	:	Mr. J.S. Singh, Advocate
For the State	:	Mr. M.K. Mishra, Addl. P.P.

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**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Garu P.S. Case No. 49 of 2020 instituted under Sections 406, 420, 467, 468, 34/120B of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners being the *panchayat sevak* of different *panchayat* under Garu Block along with the co-accused persons transferred the money in the accounts of the vendors from the year 2017-2018 to 2020-2021 in total of Rs.48,24,499/-. It is submitted that the allegation against the petitioners is false. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and undertake to jointly deposit Rs.9,60,000/- with the Deputy Commissioner, Latehar without prejudice to their defence in this case. It is lastly submitted that the co-accused person has already been given the privilege of anticipatory bail by this Court vide

order dated 25.03.2021 in A.B.A. No.1170 of 2021. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl. P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned J.M. 1st Class, Latehar within four months from today and in the event of their arrest or surrendering, the petitioners will be enlarged on bail on jointly showing proof deposit of Rs.9,60,000/- with Deputy Commissioner, Latehar without prejudice to their defence in this case and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount to the satisfaction of learned J.M. 1st Class, Latehar in connection with Garu P.S. Case No. 49 of 2020 with the condition that they will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile numbers and photocopy of the Aadhar Card with an undertaking that they will not change their mobile numbers during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-